

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2418

ANSWERED ON:04.08.2015

Conviction Rate

Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Senguttuvan Shri Balasubramaniam

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the decadal conviction rate of IPC cases in the country has consistently decreased since 1972 and if so, the details thereof;
- (b) whether the decadal conviction rate of a majority of the States is less than the national decadal conviction rate during the said period;
- (c) if so, the details thereof and the reasons therefor, State/UT-wise;
- (d) whether the Government has conducted any study to identify the reasons for the low conviction rate and large percentage of acquittals particularly in high profile criminal cases and if so, the details and the outcome thereof;
- (e) whether the Union Government has issued any guidelines to the States in this regard and if so, the details thereof; and
- (f) the other corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (f): The State/UT wise data on conviction rate of IPC cases is available since 1992. Hence, the State/UT wise details of conviction rate of IPC cases during 1992, 2002 and 2012 (for analysing decadal trends) are enclosed at Annexure-I. Further, the State/UT wise conviction rate under total IPC for 2014 is enclosed at Annexure-II. Since, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for

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protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, various Advisories relating to Crime against Women has been issued on 4th September 2009, Advisory on crime against children has been issued on 14th July 2010, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January 2012, Advisory on preventing and combating Human Trafficking in India has been issued on 1st May 2012, Advisory on Registration of FIR irrespective of territorial jurisdiction has been issued on 10th May 2013 and also on Advisory on compulsory Registration of FIR under Section 154 of Criminal Procedure Code (Cr.P.C.) when the information makes out a cognizable offence, has been issued on 5th February 2014.
